



IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE MURALI PURUSHOTHAMAN

MONDAY, THE 28TH DAY OF SEPTEMBER 2026 / 6TH ASWINA, 1948

WP(C) NO. 32126 OF 2026

PETITIONER:

**HIRAN DAS MURALI
AGED 31 YEARS
S/O MURALI, VADAKEPARAYIL HOUSE,
MULAMKUNNATHUKAVU, THRISSUR,
PIN - 680581**

**BY ADVS.
SRI.C.DHEERAJ RAJAN
SHRI.ANAND KALYANAKRISHNAN
SHRI.LIBIN VARGHESE
SHRI.GANESH CHANDRAN S.**

RESPONDENTS:

- 1 REGIONAL PASSPORT OFFICER
REGIONAL PASSPORT OFFICE,
PANAMPILLY NAGAR P.O.,
ERNAKULAM DISTRICT, PIN - 682036**
- 2 COMMISSIONER OF POLICE
ERNAKULAM, OFFICE OF THE COMMISSIONER OF
POLICE, MARINE DRIVE,
ERNAKULAM, PIN - 682011**

**BY ADV SHRI.C.DINESH, SENIOR PANEL COUNSEL
SMT.JAHANA SHERIN, GP.**

**THIS WRIT PETITION (CIVIL) HAVING BEEN FINALLY
HEARD ON 28.09.2026, THE COURT ON THE SAME DAY DELIVERED
THE FOLLOWING:**



JUDGMENT

The petitioner is the holder of an Indian passport and he is an accused in Crime No.404/2025 of Hill Palace Police Station registered under Sections 20(b), 27(b) and 29 of the NDPS Act wherein a final report has been filed. The petitioner states that the said offence is bailable. The petitioner is also an accused in Crime No.531/2025 of Thrikkakara Police Station and in that case, this Court by Ext.P3 order permitted him to travel abroad on conditions.

2. Crime No.1170/2025 of Central Police Station, Ernakulam registered against the petitioner is under investigation and this Court, by Ext.P4 order has permitted him to leave the territorial limits of India on condition. The petitioner is also an accused in OR.No.4/2025 of Mekkappala Forest Station under Section 51 of the Wildlife Protection Act in which investigation is going on. The petitioner states that he is a stage performing artist across the world and has been invited to the United Kingdom and the Republic of Ireland for stage



shows. He has filed an application for Police Clearance Certificate (PCC) as evident from Ext.P6 receipt. The grievance of the petitioner is that he is not so far issued with PCC. Accordingly, this writ petition is filed for a direction to the 1st respondent to issue PCC to the petitioner.

3. The learned Senior Panel Counsel has filed a statement on behalf of the 1st respondent stating that an adverse police verification report has been obtained stating that the petitioner is an accused in the cases referred above.

4. Heard the learned counsel for the petitioner, Sri.Dinesh, learned Senior Panel Counsel for the 1st respondent and the learned Government Pleader for the 2nd respondent.

5. The learned counsel for the petitioner submits that during the pendency of the above criminal cases, this Court, by Ext.P7 judgment, directed the 1st respondent to issue PCC to the petitioner for visiting other countries. Therefore, the learned counsel prays for a similar direction to the 1st respondent to issue a



customized PCC to the petitioner after mentioning the cases referred above.

6. The learned Senior Panel Counsel submits that since the petitioner is involved in criminal cases, only a customized PCC can be issued, and that too only on orders from this Court.

7. This Court in **Siju v. Regional Passport Officer** (2021 KHC 1002) has held that even if there is a criminal case pending, one is entitled to travel abroad with the permission of the court before which the case is pending.

8. Accordingly, this writ petition is disposed of directing the 1st respondent to issue a customized PCC to the petitioner, showing the details of the criminal cases pending against him and Exts.P3 and P4 orders. The needful shall be done within a period of two weeks from the date of receipt of a certified copy of this judgment.

It is made clear that the petitioner shall not



leave the country without getting express permission from the courts concerned in cases where no orders are granted permitting him to travel abroad.

Sd/-
MURALI PURUSHOTHAMAN
JUDGE

Jms

**APPENDIX OF WP(C) NO. 32126 OF 2026****PETITIONER EXHIBITS**

Exhibit P1	THE TRUE COPY OF THE RELEVANT PAGES OF THE PASSPORT OF THE PETITIONER ISSUED ON 05.09.2023
Exhibit P2	THE TRUE COPY OF THE ORDER DATED 27.08.2025 IN BA NO. 9377/2025 PASSED BY THIS HON'BLE COURT
Exhibit P3	THE TRUE COPY OF THE ORDER DATED 03.11.2025 IN CRLMA NO. 05/2025 IN BA NO. 9377/2025 PASSED BY THIS HON'BLE COURT
Exhibit P4	THE TRUE COPY OF THE ORDER DATED 30.10.2025 IN CRL.MC NO. 9448/2025 PASSED BY THIS HON'BLE COURT
Exhibit P5	THE TRUE COPY OF THE POSTER DATED NIL EVIDENCING THE FACTUM OF STAGE SHOWS OF THE PETITIONER
Exhibit P6	THE TRUE COPY OF THE ONLINE APPLICATION RECEIPT DATED 21.08.2026 SEEKING PCC
Exhibit P7	THE TRUE COPY OF THE JUDGEMENT DATED 26.02.2026 IN WPC 4734/2026